

the release of persons detained under TADA have been constituted as per directions of the Supreme Court;

(b) the number of TADA detenus released as on March 31, 1997 on the recommendations of the Review Committees;

(c) whether the Government have fixed any time limit for the State Government for the release of such detenus on the merit by those review committees; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) A statement showing the names of the States where the Review Committees have been constituted as per directions of the Supreme Court for the release of persons detained under TADA is enclosed.

(b) to (d) As a result of the review made by the committees and concerned efforts made by the Central Government TADA provisions have been dropped against as many as 28502 persons depending upon the nature and gravity of the alleged offence. Further on 23.4.97 Home Minister has written to Chief Ministers of all the States/UTs to ensure that the review committees make bi-monthly case to case review of TADA detenus and proceedings thereof are sent to Union Home Secretary in his capacity as a Chairman of the Central Review Committee.

Statement

Sl.No.	Name of States/UTs who have constituted Review Committees
1.	Andhra Pradesh
2.	Arunachal Pradesh
3.	Assam
4.	Bihar
5.	Goa
6.	Gujarat
7.	Haryana
8.	Himachal Pradesh
9.	J & K
10.	Karnataka
11.	Kerala
12.	Manipur
13.	Madhya Pradesh
14.	Maharashtra
15.	Meghalaya
16.	Punjab
17.	Rajasthan
18.	Tamil Nadu
19.	Uttar Pradesh
20.	West Bengal
21.	Chandigarh Administration
22.	NCT Delhi

National Security Fund

4919. SHRIMATI KETAKI DEVI SINGH :
KUMARI UMA BHARATI :
SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Security Guard (Rastriya Suraksha Guard) has been constituted for the security of VIPs;

(b) if so, the details thereof;

(c) whether special training has been imparted to the said force to combat terrorism; and

(d) the expenditure likely to be incurred on the constitution of said force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) NSG has been constituted for combating terrorist activities with a view to protect States against internal disturbances and the active duty of its members also include operating at a picket or engaged on patrol or any other duty, in relation to combating terrorist activity.

(c) The NSG is providing regular training to its personnel to combat terrorism.

(d) The allotted budget estimate of NSG for 1997-98 is Rs. 68 crores.

[English]

Procurement Prices

4820. DR. ARVIND SHARMA : Will the Minister of FOOD be pleased to state:

(a) the names of sugar mills in Haryana which are purchasing sugarcane at the minimum prescribed rates and the mills purchasing sugarcane comparatively at a higher rate;

(b) the reasons of this disparity and the steps taken by the Government to remove it;

(c) the number of sugar mills in Haryana which are not economically viable; and

(d) the steps taken/proposed to be taken by the Government to remove the economic shortcomings?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND

MINISTER OF FOOD (SHRI CHATURANAN MISHRA) :
 (a) and (b) The Central Government fixed the Minimum Statutory Price (SMP) of sugarcane. The sugar mills are independent entities and they are free to make payment more than the SMP. As per the available information all the thirteen sugar mills in Haryana are paying at a rate more than the SMP.

(c) and (d) The Government does not maintain profit and loss accounts in respect of sugar mills. Besides cane availability, the profitability or otherwise of sugar mills depends upon a variety of factors such as size, age and condition of plant and machinery, technical and managerial competence etc. and would vary from mill to mill. Sugar mills have themselves to prepare schemes to remove their economic shortcomings and get them approved by the financial institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rates of interest for such rehabilitation/modernisation schemes, subject to fulfilment of the conditions laid down.

[Translation]

Embezzlement of Fund for Adivasis

4821. SHRI DADA BABURAO PARANJPE : Will the Minister of WELFARE be pleased to state:

(a) whether the Government are aware of the fact that the withdrawal of Rs. 3 lakh five thousand through fake cheques between December, 17, 1996 to January 14, 1997 is the latest link of Adivasis Department scam;

(b) if so, the details thereof;

(c) whether there was misappropriation of funds to the tune of Rs. 2 crore 25 lakh between 1992 and 1996 in this Department;

(d) if so, whether the Government have initiated action to inquire into the matter;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) It is not mentioned as to which State this Adivasis Department indicates. So, without the name of specific State/UT/District, it may not be possible to get the details.

(b) to (f) In view of the reply to part (a) does not arise.

Support Prices of Fruits/Vegetables

4822. SHRIMATI PURNIMA VERMA:
 SHRIMATI BHAVNABEN DEVRAJ BHAI
 CHIKHALIA :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose of fix support price of fruits and vegetables and other commodities not covered under the MSP scheme at present;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of funds earmarked for the current year for the fruit growing States, State-wise?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA) :
 (a) to (c) The Government is fixing the Minimum Support Prices (MSP) of all major agricultural commodities. The other commodities mainly horticultural crops like fruits, vegetables and spices which are perishable or having localised production are covered under the Market Intervention Scheme (MIS) to protect the interest of the farmers from making distress sale of their produce. The MIS is undertaken on year to year basis at the specific request of a particular State Government as and when it is apprehended that price of a commodity may fall to uneconomic levels during peak arrival period. A pre-determined quantity at a price fixed by the Central Government in Consultation with the concerned State Government, is procured by the National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) as a Central nodal agency and the agencies nominated by State Government. The losses, if any under the scheme are shared by the Central and State Government on 50:50 basis. During the year 1996-97, the MIS was implemented for onion and potato (Karnataka), Malta and Potato (Uttar Pradesh), Kinoo/Malta/Sangtara/Galgal (Himachal Pradesh) and chillies (Andhra Pradesh). The MIS for potato in U.P. continued upto 30.4.1997 and MIS for chillies in A.P. is effective till 15th May, 1997. During the current financial year, no proposal under MIS has been received from any State Government.

(d) Budget provision of Rs. 100.00 lakh has been proposed in the Central Budget for 1997-98 for reimbursement of losses, if any, for implementation of the price support/market intervention scheme. State-wise earmarking of funds is not made for these purposes.

[English]

Ban on Entry of Visitors in National Parks

4823. SHRI BANWARI LAL PUROHIT:
 SHRI SHIVAJI VITHAL RAO KAMBLE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have any proposal to ban the entry of visitors in the National Parks, Sanctuaries and tiger reserves in the country;